

problem being faced by 75 lakh fishermen in the country, our territorial waters spread over 8,200 kilometers is 9 States of our country...*(Interruptions)*

[English]

SHRI A.C.JOS (Idukki) : Sir, I have given notice on an important matter.

MR. SPEAKER : I am coming to you.

[Translation]

SHRI RAM NAIK (Idukki) : Mr. Speaker, Sir, our Government have given licence for deep sea fishing to the foreign trawlers. An agitation continued for two years because of issue of these licence. A Committee under the chairmanship of Shri P.Murari was constituted. There were 17 members of this House on the committee. All of us visited Coastal States and submitted a report. We had recommended cancellation of licences of foreign trawlers in that report, but that recommendation has not been implemented...*(Interruptions)*

[English]

MR. SPEAKER : Please let him complete.

[Translation]

SHRI RAM NAIK : Therefore, They are going on indefinite hunger-strike from 7th August on behalf of National Fishers Forum and it is proposed to block all the harbours ports of India from 10th August. There will be blockade of ports. I request the Government to implement the recommendation contained in the report submitted by us six months ago and cancel the licences issued to foreign trawlers. I may submit that the Prime Minister should let this House know as to what Government propose to do in the matter...*(Interruptions)*

[English]

MR. SPEAKER : Hon. Members, you have already caught my eyes; you need not catch my ear. Otherwise, you will not get your chance.

(Interruptions)

[Translation]

SHRI BACHI SINGH RAWAT 'BACHDA' (Almora) : Mr. Speaker, Sir...*(Interruptions)* It has been reported that about 27 persons have died under in debris owing to landslides and... In spite of all efforts made by Military and Police personnel only 14 bodies could be recovered and rest of them are still lying under the debris. The district administration and the police administration did not move for nearly 10 hours even after receipt of the information of the incident. The houses of many people have collapsed owing to landslides not only in Pithoragarh but in Almora District as well and the

Government have not expressed any concern in this regard. They have been provided with nominal relief of Rs. 5-10 thousand only so far. I demand that the dependents of the deceased persons should be given Rs. 2 lakhs each and arrange to rehabilitate the persons whose houses have been collapsed...*(Interruptions)*

[English]

SHRI A.C. JOS : Mr. Speaker, Sir, I would like to bring to your kind notice that 14 girls have been stranded at the capital of Yemen. They were recruited by some bogus agency in Delhi. They obtained some bogus visas also and they were sent to Yemen. In the Yemen capital, Sana'a airport nobody was there to receive them. The girls telephoned to some hospital, they came but those hospital people also had no idea about them. From 3rd or 4th July onwards, these girls have sought refuge in the Indian Embassy at Yemen. There is no place for them to sleep; they have been kept in a small room in the library.

Now, the Yemen Government has taken a decision that unless the concerned agents go there, they would not permit them to come back. These agents have no passports and they also are not approaching the Embassy at Yemen. The situation is very grave. Two girls are suffering from Jaundice.

Sir, I would like to request you to kindly direct the Government to do something about it immediately. I tried to contact the Minister for External Affairs but he is not in India. He has gone to Djakarta. The officers should be told...

MR. SPEAKER : You should contact the Ministry of Labour. That is the Ministry concerned with this.

(Interruptions)

SHRI A.C. JOS : Sir, I am thankful to you.

PROF. P.J. KURIEN (Mavelikara) : Sir, I am also on the same subject...*(Interruptions)* Sir, they should be brought back immediately.

MR. SPEAKER : Yes, Shri Ramalingam.

(Interruptions)

MR. SPEAKER : Who is benefitted, if all of you standing together?

(Interruptions)

DR. K.P. RAMALINGAM (Tiruchengode) : Please allow me to speak...*(Interruptions)* Hon. Speaker has allowed me to speak...*(Interruptions)* Mr. Speaker, Sir, the Comptroller and Auditor general of India has given a statement regarding the Central Government money which was allotted to the State of Tamil Nadu in 1994-95 saying that it has been*. The report of the Auditor

* Expunged as ordered by the Chair.

General saying that Rs.10.25 crore for sixteen schemes had been allotted by the Central Government in 1994-95. Out of this, Rs. 55 lakh only has been utilised properly and the remaining several crores has been mishandled in one year, that is, 1994-95 itself ...*(Interruptions)* if several crores could be mishandled in one year then it could be imagined how much crores would have been mishandled in five years? ...*(Interruptions)*

MR. SPEAKER : Shri Kurien, I have already told that the Ministry of Labour should look into the matter. What else do you want?

(Interruptions)

DR. K.P. RAMALINGAM : One of the Cabinet colleagues of Ms. Jayalalitha, namely,* who is now under judicial custody for her involvement in the Saree scandal, which is among one of the sixteen schemes for which Government funds were allotted*

MR. SPEAKER : Shri Ramalingam, you are not supposed to read a written statement during Zero Hour.

DR. K.P. RAMALINGAM : So, Sir, this august House would like to know as to what happened in Tamil Nadu for the past five years with the money that had been allotted by the Central Government for welfare schemes. By taking into account the statements,* an enquiry Commission may also be ordered...*(Interruptions)*

MR. SPEAKER : Why do you not allow your other fellow Members to speak? Please sit down. I will give you a chance also.

(Interruptions)

[English]

SHRI VIRENDRA KUMAR SINGH (Aurangabad) : Mr. Speaker, Sir, a conference of Chief Ministers was held on 4-5 July and it was recommend in that conference that houses should be constructed at the cost of Rs.14000 to Rs.20,000 under the Indira Awas Yojana. This recommendation was made unanimously. The budget is being presented today and it is learnt that a provision of Rs. 14000 only is being made therein in this respect, why so?...*(Interruptions)*

PROF. RASA SINGH RAWAT (Ajmer) : How could you know that?

DR. MURLI MANOHAR JOSHI (Allahabad) : This budget has been leaked. How has he come to know? The Finance minister is present in the House. I want to ask him whether it is a fact?...*(Interruptions)* I want to ask the Finance Minister as to whether he agree with the disclosure made by the hon'ble Member right now?

* Expunged as ordered by the Chair.

SHRI VIRENDRA KUMAR SINGH : No, sorry, it is my mistake, I said it on my own.

In fact, a house cannot be built as the cost of Rs. 14000 in any case. The rate of bricks has gone up for Rs. 900 to Rs.1500 per thousand. The cost of cement has gone up from Rs.100 to Rs. 165 per bag. Similarly the cost of labour has doubled. So a house cannot be built at the cost of Rs.14,000 in any case. Therefore, I demand...*(Interruptions)*

MR. SPEAKER : It is enough. Your suggestion is to review the proposal. So you have made your point.

(Interruptions)

SHRI SHIVRAJ SINGH (Vidisha) : Mr. Speaker, Sir, Betwa river of Madhya Pradesh is considered as holy river. The people believe that if one taken bath in this river he is supremely blessed. It may be true or not but the fact remains the Betwa is no much polluted today that if one takes bath in it these days, he will definitely be in trouble in the recent past lakhs of animals lost their lives because of industrial pollution in Betwa river the people had to face water crises. The water supply to Vidisha, Raisen, Gulabganj, Ganj Basada town and hundreds of villages situated on the banks of Betwa river was stopped.

Sir, this is not the first time that pollution has taken place. I raised the question of pollution in the Betwa in this very House in 1993 that just because of polluted water of industries of entire Mandideep and industries of Vidisha district Betwa river is polluted time and again. It in very sorry state of affairs that neither pollution control Board not the State Government have taken any effective steps to prevent this pollution on the 12th of this month, air in Mandideep became poisonous as a result of which 100 workers have to be hospitalised because of impairment and hundreds of other people were also affected. This industrial pollution is causing poisonous environment in the air as well as water...*(Interruptions)*

Sir, I want to urge the central Government, through you, to ask the Pollution Control Board to take effective steps in this regard urgently. I would also like to say that either rules and regulations framed by in for pollution control are not being complied with or their compliance in not upto the mark. If necessary, the Government should review on pollution control plan and the Government should come out with a statement in the regard.

It may be stated that life of lakhs of people is in danger. We may face Bhopal like situation again and therefore demand that the Government should come out with a statement in this regard urgently ...*(Interruptions)*

SHRI CHAMAN LAL GUPTA (Udampur) : Mr Speaker, Sir, through you, I would like to draw the attention of the Government towards a very important point. The issue pertains to Amarnath Yatra.